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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

Original Application No.199 of 1992

Date of Decision 30.6.1992

Natabar Parida

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s. Devanand Mishra  
Deepak Mishra,  
R.N.Naik, A Deo,  
B.S.Tripathy,  
Advocates

For the respondents

Mr.A.K.Mishra,  
Standing Counsel  
(Central)

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C O R A M

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ?
3. Whether Their Lordships wish to see the fair copy of the judgment ?

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JUDGMENT

MR .K.P.ACHARYA, VICE-CHAIRMAN, The petitioner Shri Natabar Parida prays for a direction to the opposite parties to post ~~him~~ as H.S.G. Grade-II in Kendrapara Head Post Office and to quash the order passed by the competent authority posting the petitioner elsewhere.

2. This matter came up on 19.5.1992 when the case was admitted and on 20.5.1992 by a reasoned order I expressed my opinion that this case ~~warrants~~ no interference by this Bench. Mr. Deepak Mishra, learned counsel for the petitioner submitted that the petitioner wants to move the Chief Post Master General to redress his grievance and pending disposal of the representation the order of transfer should be stayed. Liberty was given to the petitioner to move the C.P.M.G. and till then order transferring the petitioner passed by the C.P.M.G. was stayed. The C.P.M.G. considered the representation and dismissed the same. To-day Mr. Deepak Mishra submits that the C.P.M.G. has allowed a similar case of Shri Natabar Mishra which was subject matter of dispute before this Bench and the C.P.M.G. did not take into consideration a very important aspect while dismissing the representation of the petitioner Shri Natabar Parida, viz. the Chief Post Master General has not taken into consideration the number of posts available on the Biennial Scheme and therefore the matter needs further reconsideration. I have no objection if another representation is filed before the Chief Post Master General who may dispose of the same, if filed as  
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early as possible. The case is accordingly disposed of leaving the parties to bear their own costs.

3. I have heard Mr. Deepak Mishra, learned counsel for the petitioner and Mr. A. K. Mishra, learned Standing Counsel for the Central Government.

4. Send a copy of this judgment forthwith to the Chief Post Master General, Orissa Circle, Bhubaneswar.

*Lalit Kumar Dikshit*  
30.6.92  
VICE-CHAIRMAN

Central Administrative Tribunal  
Cuttack Bench, Cuttack  
dated the 30th June 1992/Sahoo

